

**e.FIR No. 010894/2020**  
**PS : Sarai Rohilla**  
**U/s 379 IPC**  
**State Vs. Ravi S/o Late Babu Lal**

19.06.2020

**Bail application U/s 437 Cr.P.C on behalf of accused Ravi S/o Late Babu Lal  
R/o A-585 JJ Colony, Pankha Road, Delhi.**

Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. Accused is in custody since several days. Further, accused has no previous involvement in any case. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Ravi S/o Late Babu Lal, R/o A-585 JJ Colony, Pankha Road, Delhi is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Ravi S/o Late Babu Lal, R/o A-585 JJ Colony, Pankha Road, Delhi be released from JC if not required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

  
**(Chander Mohan)**  
**MM-04/Central:**  
**Delhi/19.06.2020**